

Form C

[See Rule 15 (5)]

Allotment Agreement Form

I hereby agree to take possession of house No.-----Housing Commissioner on monthly rent of Rs.-----terms and conditions:

1. I shall pay Rs.-----as security before I occupy the house.
2. I shall pay the rent at the rate of Rs.-----for each month or at such other rate as may be fixed by the Housing Commissioner, from time to time, on or before the 15th of the following month to the person authorised by the Housing Commissioner, U. P., to receive payment, in his office.
3. In addition to the rent for the tenement, I shall pay the electricity charges and excess water charges at the rates fixed and in the manner determined by the Housing Commissioner, from time to time. I shall also be liable to pay any other reasonable charges fixed by the Housing Commissioner.
4. I shall also be liable to pay the extra charges fixed by the Housing Commissioner for the electricity appliances used by me, the report of which shall immediately be given to the Housing Commissioner. In case I fail to report the detail of such appliance, I shall be liable to pay a penalty up to Rs. 50 as may be imposed by the Housing Commissioner.
5. In the event of non-payment of rent, electricity or excess water charges or any other charges, the Housing Commissioner may, in his discretion, disconnect electricity and water connections.
6. I hereby agree that the employer under whom I am employed, shall be competent to deduct from the salary or wages payable to me the rent of the house and other dues every month and to pay the amount so deducted to the Housing Commissioner in satisfaction of the rent and other charges due to him in respect of the premises allotted.
7. The Housing Commissioner will be at liberty to appropriate my security more or any part thereof or any other sum which may be due to me by the Housing Commissioner, towards satisfaction to any claim whatsoever which may be due against me and recover the balance, if any, from me or from my employer from the wages/salary earned by me and I shall make good the
8. The Housing Commissioner will also be at liberty to recover arrears of rent accrued against me from my successor(s), nominee(s), heir(s) or assignee(s).
9. I shall not assign my right of tenancy and shall not sub-let or underlet any part of the house and also shall not share any accommodation with any

person other than bona fide members of my family and shall not part with possession of the tenement or any part thereof.

10. The tenancy will be terminable by either side, giving to the other, one clear month's notice. If I leave the tenement without notice in writing I shall be liable to pay one clear calendar month's rent in lieu of such notice, and all other charges due from me as provided herein for the notice period.
11. Any notice to be served on me will be deemed to be duly and properly given and served if given by a person duly authorised by the Housing Commissioner on his behalf and shall be deemed to have been duly served if it is personally delivered to me or sent to me by post under Postal Certificate or affixed to the outer portion of the house or any conspicuous part thereof.
12. The house will be used and occupied for the purpose of residence only by me and by the bona fide members of my family only and not otherwise.
13. If any damage is caused to the house or any part thereof or to any fixtures and fastenings therein, I shall be liable to compensate the Housing Commissioner for the same, without prejudice to any other rights or remedy which the Housing Commissioner may have against me.
14. I shall not use the house for any illegal or immoral purpose and shall not use it in such manner as to cause any inconvenience, nuisance or annoyance to the adjoining houses or neighbours.
15. I shall not keep any animal in the tenement or in the premises of this Colony and shall keep the tenement in a clean and sanitary condition.
16. I shall not carry on any kind of business, school, tuition or training class, or medical practice, etc. in the premises allotted to me.
17. I shall not allow water from any tap or storage tank provided in the house to run waste and shall not use water for other than household services. I shall be liable to pay excess water charge or other compensation as determined by the Housing Commissioner, from time to time, and shall not use or allow to be used any part of the house as a latrine or urinal and/or shall not throw water or any other thing out of the house, so as to cause annoyance to other tenants of Colony or a public nuisance.
18. I shall not make any additions in, or alterations to the house or any part thereof and shall not make any enclosure around or in front of the house. I shall not remove any existing fixtures and fastenings. In the event of my contravening in any way this provision, I shall be liable to pay the damages and cost thereof as determined by the Housing Commissioner.
19. I shall not bring or allow to be brought or to remain in the house any person suffering from any contagious or infectious disease.
20. I shall not tamper with or damage any trees nor shall I take fruits or flowers or vegetable from the trees in the Colony of which the house is a part.
21. I shall not do any kind of white-washing or colouring inside or outside the house without the permission of the Housing Commissioner, U. P., and I shall vacate the quarter for annual repairs without delay whenever required to do so by the Housing Commissioner or any other officer.

22. Any officer of the Housing Department or any person authorised by Housing Commissioner in this behalf shall be at liberty to inspect the house.
23. As the house has been let to me at a subsidized rent by reason of my being an industrial worker within the meaning of Factories Act, 1948, the tenancy shall cease forthwith as soon as I cease to be an industrial worker.
24. In June and December in every year and also whenever required by or on behalf of the Housing Commissioner, I shall provide a certificate from my employers that I continue to be an industrial worker.
25. If the premises allotted to me are not occupied by me within fifteen days of the receipt of the allotment order, it shall be treated as cancelled.
26. If and when I shall go out for more than a month, I shall inform the Housing Commissioner or the Housing Inspector. If no such information is given or if information is given but dues for the period are not paid, the Housing Commissioner shall have a right to break open the lock in my premises and confiscate the belongings. If no claim for belongings is made by me within a month, it may be auctioned to the extent to which the pay and arrears of pay, if any, recovered fall short of the rent and other charges due from me and the amount so recovered, may be adjusted towards the arrear due from me.
27. When required by the Housing Commissioner, I will shift from the quarter allotted to me to another quarter in the Industrial Labour Colony within a fortnight from the date of notice and shall not claim any compensation for such shifting.
28. I shall abide by all the above conditions and any charges in or addition to them of which due notice is given to me.

Witness.....

Address.....

Tenant's full signature